

Crl Revn Petn No. 68 of 2013

08.04.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Heard.

By means of this Criminal Revision Petition No. 68 of 2013, the revisionist has challenged the order dated 19.06.2013, passed by the Chief Judicial Magistrate, Shillong relating to attachment of property in respect of absconder/accused Shri CM Jha in CID Case No. 2(4) of 2013. The revisionist further challenged the order dated 18.10.2013, passed by the Chief Judicial Magistrate, Shillong and also the order dated 15.11.2013, whereby, Criminal Appeal No. 3 of 2013 has been dismissed by the Sessions Judge, Shillong.

Learned counsel for the revisionist prays for and is allowed to withdraw the revision petition. Accordingly, this criminal revision petition is dismissed as withdrawn.

(Prafulla C Pant)
CHIEF JUSTICE

dev
08.04.14

MC No. 35 of 2014
IN WP(C)No.41 of 2014

08.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 41 of
2014.

CHIEF JUSTICE

dev
08.04.14

MC No. 36 of 2014
IN WP(C)No.42 of 2014

08.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 42 of
2014.

CHIEF JUSTICE

dev
08.04.14

MC No. 122 of 2014
IN WP(C)No.125 of 2012

08.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Kharmih, Advocate, present for the writ petitioner/applicant.

Ms PS Nongbri, Advocate, present for respondents No. 1 to 5.

Shri P Nongbri, Advocate, present for respondent No. 6.

Heard.

By means of this application, the writ petitioner/applicant has sought restoration of WP(C)No. 125 of 2012, which was dismissed in default on 31.03.2014.

The application is within time. The ground of absence has been sufficiently explained in the application supported by affidavit.

Therefore, the restoration application is allowed. The WP(C)No. 125 of 2012 is restored to its original number.

Misc. Case No. 122 of 2014 stands disposed of.

(Prafulla C Pant)
CHIEF JUSTICE

dev
08.04.14

WP(C)No.125 of 2012

08.04.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in Misc. Case No. 122 of 2014, this writ petition is restored to its original number.

List this writ petition for hearing in due course before the appropriate Bench.

CHIEF JUSTICE

dev
08.04.14

WP(C)No.41 of 2014

08.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PT Sangma, Advocate, present for the petitioners.

Shri S Sen Gupta, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
08.04.14

WP(C)No.42 of 2014

08.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PT Sangma, Advocate, present for the petitioners.

Shri S Sen Gupta, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
08.04.14

WP(C)No.295 of 2013

08.04.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioners.

Ms P Roy, Advocate, holding brief for Shri R Deb Nath, CGC, for the respondents.

On the last date (31.03.2014) also no one appeared on behalf of the petitioners.

In the above circumstances, this writ petition is dismissed for non prosecution.

(Prafulla C Pant)
CHIEF JUSTICE

dev
08.04.14

WP(C)No.383 of 2013

08.04.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

Admit the petition.

Affidavits have already been exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
08.04.14